

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).3793 OF 2005  
(From the judgement and order dated 01/02/2005 in MAT No. 100/2005 of The  
HIGH COURT OF CALCUTTA)

T. SENTHIL KUMAR

Petitioner(s)

INSPECTOR GENERAL OF POLICE & ORS.

VERSUS

Respondent(s)

(With prayer for interim relief and office report )

WITH

S.L.P.(C) NO. 4121 of 2005

(With prayer for interim relief and office report)

Date: 28/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s) Mr. Soli J. Sorabjee, Sr. Adv.  
Mr. K.K. Venugopal, Sr. Adv.  
Mr. E.C. Agrawala, Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawal, Adv.  
Mr. Manu Krishnan, Adv.

For Respondent(s) Mr. Shanti Bhushan, Sr. Adv.  
For RR 1-6 Mr. Tara Chandra Sharma, Adv.  
Ms. Neelam Sharma, Adv.  
Mr. Tarun Sharma, Adv.

For R-7 Mr. Ashim Sood, Adv. for  
\* Ms. Purnima Bhat, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Mr. T.C. Sharma, Adv. accepts notice on behalf of Respondent Nos.1  
to 6. Mr. Ashim Sood, Adv. appearing for Ms. Purnima Bhat, Advocate on  
record, accepts notice on behalf of Respondent No.7. Service is thus complete.

Counter-affidavit be filed within two weeks from today and rejoinder,  
if any, within two weeks thereafter.

To be listed after four weeks.

In the meantime, prosecution of the petitioners is stayed.

(J.S.Rawat)  
Court Master

(Kanwal Singh)  
Court Master

